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ITEM NO.49

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.12609/2016

(Arising out of impugned final judgment and order dated 10/03/2016

in WC No.59990/2010 passed by the High Court Of Judicature at Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 24/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE R.K. AGRAWAL

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.

Mr. Pankaj Kumar Singh, Adv.

Mr. Deepak Kumar Jain, Adv.

Ms. Bimla Sharma, Adv.

Mr. Seshatalpa Sai Bandaru, Adv.

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.

Mr. Anuvrat Sharma, Adv.

Mr. Vinay Garg, Adv.

Mr. B.P. Singh Dhakray, Adv.

Mr. Shakti Singh Dhakray, Adv.

For Dr. Kailash Chand, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner has produced before us a copy of the Office Memo dated 10.04.2017 passed by the Deputy Commissioner Industries, District Industries and Enterprise Promotion Centres, Firozabad.

It has been stated by the Deputy Commissioner that the land is lying vacant for administrative block in the Industrial Establishment, Firozabad but he has no power to make its allotment.

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Mr. Ratnakar Dash, learned Senior Counsel appearing for the State of Uttar Pradesh is granted four weeks&#39; time to obtain instructions.

List this matter in the second week of July, 2017.

Interim order to continue.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (CHANDERÂ BALA)

COURTÂ MASTER